

**HIGH COURT OF MADRAS - MADURAI BENCH**

SITTING ARRANGEMENT - From 01.06.2016

	HON'BLE JUDGES	SUBJECT
1	M.Jaichandren, J and B.Gokuldass, J	Admissions in CMA and Appeal Suits Admission and Final hearing in WP, STA and CrI.Appeals, Contempt Petition and Contempt Appeals CMA and AS (from the year 2016) - All Stages
1a	B.Gokuldass, J	After Division Bench work - CrI.OP (u/s.482 of Cr.P.C) - (Preferably Old Matters)
2	N.Ramamohana Rao, J and S.S.Sundar, J	Admission and Final hearing in WA, HCP, Tax Matters, DRT & DRAT Matters, Unauthorised Construction & Encroachment matters, and WP (Caste/Community Certificates) CMA and AS (upto the year 2015) - All Stages
2a	N.Ramamohana Rao, J	After Division Bench work - Writ Petitions - (Preferably Old Matters)
2b	S.S.Sundar, J	After Division Bench work - Civil Revision Petitions - (Preferably Old Matters)
3	K.K.Sasidharan, J	Writ Petition Admission - Gen. Misc., Edn, M & M, Industries, Forest, C & CE Adjourned Admisison, Notice of Motion and Final hearing stage cases in the above categories
4	T.Raja, J	Writ Petition Admission - Labour , Service, MV, MV Tax, Tax (Income Tax, Sales Tax & all other Tax matters), Cinema & Co-op, EB, Land Acq, Local Auth. APM, ULC, Prohibition & Excise, LR, and LT Adjourned Admission, Notice of Motion and Final hearing stage cases in the above categories
5	R.Mala, J	Misc. Petitions in AS and AS Final hearing Second Appeals - Admission & Final hearing
6	P.Devadass, J	CrI.Appeal & CrI.Revision - Admission & Final hearing Admission & Final hearing in CBI & Prevention of Corruption Act Cases (CrI.A, CrI.RC, CrI.OP (u/s.482 of Cr.P.C) & WP (Cr.P.C))
7	S.Vimala, J	CrI.OP (u/s.482 of Cr.P.C) and WP (Cr.P.C) - Admission & Final hearing
8	K.Kalyanasundaram, J	CRP, CMA, Company Appeals, CMSA and Tr.CMP - Admission and Final hearing
9	V.M.Velumani, J	CrI.OP - Bail & Anticipatory Bail

Note:

- Oldest cases in the respective categories shall be listed chronologically every Wednesday apart from listing fresh admission cases and extension of stay cases
- Cases relating to Senior Citizens, Crime against Women, Person with Disability, Children, Juvenile and Prevention of Corruption Act Cases shall be taken up on priority basis
- Cases in which proceedings before the Lower Courts have been stayed and Cases Remanded from the Hon'ble Supreme Court shall be given preference.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//